Annexure-1

Name of the corporate debtor: Proto Developers and Technologies Limited Date of commencement of CIRP 09/09/2025 List of creditors as on: 01/10/2025

List of Unsecured Financial Creditors belonging to any Class of Creditors

(Amount in Rs

	(Amount in Rs.)												
SI.		Details of claim received		Details of claim admitted					Amount of	Amount of any	Amount of	Amount of claim	
No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	contingent claim	mutual dues, that may be set-off	claim not admitted	under verification	Remarks if any
1	Alfa Prop Build Pvt. Ltd.	17.09.2025	₹ 50,75,73,780.00	₹ 44,50,40,695.78	Unsecured	no	no	100.00%	0	₹0.00	₹0.00	₹ 6,25,33,084.22	Please refer foot notes
2	Shalini Gupta	18.09.2025	₹ 38,58,360.00	₹ 1.00	Unsecured	no	no	0.00%	0	₹0.00	₹ 0.00	₹ 38,58,359.00	Please refer foot notes
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4													
5													
6												, and the second	·
7													
	TOTAL		₹ 51,14,32,140.00	₹ 44,50,40,696.78				100.00%	₹ 0.00	0	₹ 0.00	₹ 6,63,91,443.22	

Note:

- 1. All claims have been provisionally admitted on the basis of submitted proof by claimants. No Records have been received from the Corporate Debtor. Claims shall be further verified after availability of records of the Corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- 2. Information / evidence / clarification may also be pending from Creditor/Management for the claims under further verification.
- 3. As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information avaranting such revision.
- 4. The claims admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / darification which may be received subsequently and which warrant such revision/substantiation/modification.
- 5. An authorised representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimants is less than 10.

6. In the claim of Alfa Prop Build Pvt Ltd interest is admitted @ 24% compounded anually based on the consent letter signed by the director of the CD which is pending for confirmation from the CD. Further the amount under verification is related to legal and administrative charges and interest thereon for which supporting evidence is not pending to be received by the claimant.

7. Claim of Shalini Gupta is provisionally admitted at Re. 1 under verification as the documents for substantiating the claim has not been shared by the claimant till the date of this list.

M/s PROTO DEVELOPERS AND TECHNOLOGIES LIMITED (Inereim Resolution Professional) IP REGISTRATION No. IBBI/IPA-001/IP-P-02018/2020-2021/13158 in the matter of Proto Developers and Technologies Limited AFA CERTIFIC ATE NO.: AAI/13158/02/300626/108202 AFA vaida 300.62026

